

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4017
TO BE ANSWERED ON 19.03.2021

Changes in Coastal Regulation Zone Notification

4017. MS. PRATIMA BHOUMIK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Government has made changes in the Coastal Regulation Zone (CRZ) notification, 2011;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether it is a fact that after such changes in CRZ rules, any Industry can launch their project without obtaining a valid Coastal Regulation Zone clearance; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) & (b) The Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union Territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc. In view of reasons stated above and in order to streamline the process of clearance under CRZ regulations, the Ministry in supersession of the Coastal Regulation Zone (CRZ) Notification, 2011 has notified a new Coastal Regulations vide G.S.R 37(E), dated 18th January, 2019 as CRZ Notification, 2019.
- (c) & (d) All permitted or regulated project activities attracting the provisions of this new CRZ regulations issued on 18.01.2019, shall be required to obtain CRZ clearance prior to their commencement.
